

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.103

C.P.(IB)/149(AHM)2022

ITEM No.104 - I.A. No.817(AHM)2022 in

C.P.(IB)/149(AHM)2022

IN THE MATTER OF:

Arya Corporation Advisors and Resolutions

.....Applicant

V/s

Envision Scientific Pvt Ltd

.....Respondent

Order delivered on 26/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr Jaimin Dave, Adv.

For the Respondent :Mr. Saurabh Suparkar, Sr. Adv.

ORDER

In compliance of last order dated 22.04.2024, Respondent has filed additional affidavit on 25.04.2024 vide inward diary no. D35577 and the applicant has also filed additional affidavit today across the Bar. The same are taken on record.

On quarry, Ld. Counsel for the applicant submits that no invoice was raised qua the additional amount of Rs.30.00 lakh paid by the respondent on 27.05.2022.

We have heard remaining the arguments of both the sides and perused the record.

The matter is reserved.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)